Written Answers to			[12 February, 2019]		Unstarred Questions			271
1	2	3	4	5	6	7	8	9
22.	Rajasthan	Jaipur	7	1	1	0	0	0
23.	Sikkim	Gangtok	1	0	0	0	0	0
24.	Tamil Nadu	Chennai	14	1	1	0	2	0
25.	Telangana	Hyderabad	13	2	2	2	0	0
26.	Tripura	Agartala	1	0	0	0	0	0
27.	Uttarakhand	Dehradun	3	0	0	0	0	0
28.	Uttar Pradesh	Allahabad	7	1	1	0	0	0
		Ghaziabad*	1	0	0	0	0	0
		Greater Noida	* 1	0	0	0	0	0
		Indirapuram*	1	0	0	0	0	0
		Kanpur	9	1	2	0	0	0
		Lucknow	9	1	1	1	0	0
		Noida*	2	0	0	0	0	0
		Meerut	6	1	1	0	0	0
		Sahibabad*	1	0	0	0	0	0
29.	West Bengal	Kolkata	18	1	2	1	0	0
30.	Chandigarh (UT)	Chandigarh	1	0	0	0	0	0
	Total		288	33	35	10	3	4

\* Under Administrative control of CGHS, Delhi

## Report on laws related to post-mortem examination

1035. SHRI MAHESH PODDAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Law Commission of India has been asked to prepare a report on laws related to post-mortem examination or autopsy in the country, if so, the details thereof; and

[RAJYA SABHA]

Unstarred Questions

(b) the status of the afore-mentioned report?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) and (b) As per information provided by Law Commission of India, Department of Legal Affairs in 2013, a reference was received from the Department of Legal Affairs, Ministry of Law and Justice, to examine and give comprehensive report covering all aspect of criminal law so that comprehensive amendments can be made in various laws *viz*. Indian Penal Code, Code of Criminal Procedure and the Indian Evidence Act, which included provisions relating to the 'Law related to post-mortem examination or autopsy in the country' covered under Section 174 of the Code of Criminal Procedure, 1973. The 21st Law Commission submitted Six reports (Report No. 264, 267, 268, 271, 273 and 277) covering various issues under Criminal Justice System. However, issues related to 'Law related to postmortem examination or autopsy in the country' could not be taken up by the 21st Law Commission. The term of the 21st Law Commission, however, ended on 31.8.2018 and the 22nd Law Commission is yet to be constituted.

## States refraining from adopting Ayushman Bharat Yojana

1036. SHRI SANJAY RAUT:

DR. BANDA PRAKASH:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether certain State Governments have refrained from adopting the Ayushman Bharat Yojana;

(b) if so, the details thereof, State-wise; and

(c) the steps Government is taking to convince those States of the benefits of the scheme and bring them on board?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) to (c) As on date 33 States/UTs have signed MoU with National Health Agency (now National Health Authority) for implementation of Ayushman Bharat Pradhan Mantri Jan Arogya Yojana. Only the States of Telangana, Odisha and Union Territory of Delhi have not signed the MoU. Efforts are being made to convince these States/UTs to join the scheme.